## ATTENDANCE-CUM-ORDER SHEET OF HEARING

## NATIONAL COMPANY LAW TRIBUNAL GUWAHATI BENCH

C.P. No. 05/97/GB/2017

Angshu Ranjan Chakraborty

... Petitioners

-Versus-

M/S Madarkhat Tea Company Pvt. Ltd. & Ors. ... Respondents

**Present:** Hon'ble Mr.Justice P K Saikia, Member(J)

Date of Order: 2<sup>nd</sup> May 2017.

Name of the Company			M/S Madarkhat Tea Company Pvt. Ltd.	
	Under Section		97	
SI. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)			Signature with date

## ORDER

Mr A.K. Roy, Sr. PCS, is present on behalf of respondent No.3 and Mr G. Rahul, learned Advocate represents respondent No.1 company. On the other hand, Mr S. Bharal and Ms M. Goswami, learned Advocates are present on behalf of the petitioners.

- 2. Mr A.K. Roy, Sr. PCS, submits that reply to the present proceeding is ready but for some difficulties, the same could not be filed in the meantime and, as such, he seeks some time to file the same. In that connection, I have also heard Mr S. Bharal, learned counsel for the petitioners.
- 3. On hearing both the parties, prayer made by the Sr. PCS is accepted. Accordingly, 7 days' time is granted to file reply and copy thereof shall be

simultaneously supplied to the learned counsel for the petitioners. The petitioners are allowed another one weeks' time thereafter to file their rejoinder, if any.

4. List this matter on 22.05.2017 for hearing.

Member (Judicial)
National Company Law Tribunal,
Guwahati Bench,
Guwahati.

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